

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2121
ANSWERED ON:23.11.2010
HUMAN RIGHTS VIOLATION IN ASSAM
Purkayastha Shri Kabindra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of human rights violation of the Bengali Hindus residing in the State of Assam thereby depriving them of their nationality have been reported;
- (b) if so, the details of such cases reported during the last three years and the current year;and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): Government has received representations from some organizations in this regard. The Citizenship Act, 1955 provides for citizenship to a person by registration under section 5 and citizenship by naturalization under section 6. Cases of suspected foreigners are referred to the Foreigners Tribunals set up in Assam for giving their opinion whether a person is or is not a foreigner/illegal migrant within the meaning of the Foreigners Act 1946.